

ITEM NO.3 REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE
SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VINOD SINGH RAWAT

IA 78321/2017, 78328/2017, in Criminal Appeal No(s). 1343/2021

SUKHVINDER SINGH & ANR. Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. Respondent(s)

IA No. 78328/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 78321/2017 - EXEMPTION FROM FILING O.T.)

Date : 21-01-2022 These matters were called on for hearing today.

For Appellant(s) Mr. Niraj Sharma, AOR

For Respondent(s) Mr. Ajay Vikram Singh, AOR

UPON hearing the counsel through Video Conference, the Court
made the following

O R D E R

Mr. Ajay Vikram Singh, Ld. Counsel has filed memo of appearance
on behalf of respondent No.1 only.

Learned counsel Mr. Ajay Vikram Singh has stated that the
appellants have not provided the copies of the pleadings to him. The
learned counsel for appellants is directed to provide the copies of
the pleadings to the learned counsel within a weeks' time and file
proof. The respondent shall file the vakalatnama and Counter
Affidavit within a period of four weeks, thereafter.

Issue reminder to the concerned courts for remitting records as
well as for certificate of service in respect of respondent No.2.

List again on 23.2.2022.

VINOD SINGH RAWAT
Registrar